

ITEM NO.1501

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 1093/2006

STATE OF JHARKHAND & ORS.

Appellants

VERSUS

M/S. HINDUSTAN CONSTRUCTION CO. LTD.

Respondent

Date : 14-12-2017 These matters were called on for pronouncement of judgment today.

For Appellants

Mr. Ajit Kumar Sinha, Sr. Adv.
Mr. Devashish Bharuka, Adv.
Mr. Gopal Prasad, AOR
Mr. Ravi Bharuka, Adv.
Ms. Anu Tyagi, Adv.

For Respondent

Mr. K.V. Viswanathan, Sr. Adv.
Mr. Prateek Kumar, Adv.
Ms. Anushka S., Adv.
Ms. Sneha Janakiraman, Adv.
Mr. Abhishek Kaushik, Adv.
for M/s. Khaitan & Co., AOR

Hon'ble the Chief Justice of India pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice A.K. Sikri, Hon'ble Mr. Justice A.M. Khanwilkar, Hon'ble Dr. Justice D.Y. Chandrachud and Hon'ble Mr. Justice Ashok Bhushan.

The appeal is disposed of in terms of the signed reportable judgment.

(Deepak Guglani)
Court Master

(H.S. Parasher)
Assistant Registrar

(Signed reportable judgment is placed on the file)